

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 213/MP/2019**

Subject : Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.6.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of Change in Law events due to enactment of the GST Laws.

Petitioner : Yarrow Infrastructure Private Limited

Respondent : National Thermal Power Corporation Limited

Date of hearing : 15.10.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Vishrou Mukerjee, Advocate, YI (P) LTD.  
Shri Ameya Vikram Mishra, Advocate, YI (P) LTD.  
Shri I.Vppal, Advocate, NTPC  
Shri Nishant Gupta, Advocate, NTPC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking declaration that imposition of GST is change in law and requested to restore the Petitioner to the same economic position prior to occurrence of change in law. Learned counsel requested to issue notice to the Respondent.

2. The representative of the Respondent, NTPC accepted notice and requested for time to file reply.
3. After hearing the learned counsel for the Petitioner and representative of NTPC, the Commission admitted the Petition and directed to issue notice to the Respondent.
4. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately. The Respondent was directed to file its reply, by 4.11.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 21.11.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.
5. The Petition shall be listed for hearing in due course for which separate notice shall be issued to the parties.

**By order of the Commission**  
**Sd/-**  
**(T. D. Pant)**  
**Deputy Chief (Law)**

